

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar Judicial, Jammu)

WP(C) 726/2022.

Thoru Raw v/s UT of J&K & ors.

Notice to respondents:



1. Union Territory of Jammu & Kashmir through Commissioner Secretary Revenue Department, Civil Secretariat.
2. Financial Commissioner (Rev.) / Commissioner, Agrarian Reform, J & K, Jammu.
3. Collector Dy. Commissioner, Jammu.
4. Tehsildar, Bhalwal.
5. Naib Tehsildar, Bhalwal.
6. Shallo Devi W/o Sh. Joginder Kumar R/o Old Basti, Bahu Fort, Tehsil Jammu.

.....RESPONDENTS

Whereas, in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the **Respondents** named above cannot be effected in any ordinary manner, hence, proclamation is hereby issued against the above named respondents to appear before this Court on 13.03.2024 09:00^{10'} A.M. or the next working day if ✓ is declared holiday, in person or some recognized agent failing which appropriate order will be passed.

Given under my hand and seal of this Court on 20th day of December 2023.

Registrar (Judl.)
High Court of J&K and Ladakh
Jammu
20/12/2023

No.: 522

Dated: 20-12-2023

Copy of the above forwarded to the:

1. The Editor, Daily Excelsior, Jammu for publishing the notice in the newspaper, cutting of the paper be sent to this office.
2. CPC, e-Court, High Court of J&K and Ladakh, Jammu/Srinagar, for uploading the same on the official website of the High Court of J&K and Ladakh.

Registrar (Judl.)
High Court of J&K and Ladakh
Jammu
20/12/2023